

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.164/TT/2013

Date:7.10.2013

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for Combined Assets for transmission system associated with Augmentation of Transformation capacity (part-1) in Northern & Eastern Region for tariff block 2009-14

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 28.10.2013:-

1. Correct schedule for commissioning the assets (vide Para 5 of the petition, the petitioner has stated that "commissioning schedule of the project is 20 months progressively from the date of investment approval i.e. 27 July 2012". The date mentioned on investment approval attached as Enclosure – 1 in petition is 2 July 2012. However, vide Para 3 of investment approval i.e. in Commissioning Schedule, it has been mentioned that the project s scheduled to be commissioned within 20 months from the approval of Board of Directors, i.e. 27 June 2012.)
2. The CA certificates and tariff forms for Asset – 3 (1X500 MVA, 400/220 kV transformer at Amritsar) indicate its DOCO as 01-08-2013, whereas the text portion of the petition states the DOCO as 01-10-2013. This date may kindly be reconciled and in case the DOCO has been achieved, the letter for declaration of DOCO may be furnished. In case the DOCO is 1.10.2013, Tariff forms and CA certificate may accordingly be furnished.
3. Petitioner is required to submit repayment schedule, supporting documents for exchange rate and interest rate for foreign loan ADB VI.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)